

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of the Meeting NC-V held on 01.11.2007**

The Meeting No. 30/AM-08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 01.11.2007 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, I.A	DIPP
2.	Sh.B.B Bharti, Director,	Regional Office of TC, Noida.
3.	Sh. Rajinder Pal Singh, DDG	DGFT
4.	Sh. Pradip Kumar, FTDO	DGFT

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**(TEXTILES AND LEATHER ITEMS)**

At the outset, the Minutes of NC Meeting No.29/AM08 held on 25.10.2007 were ratified by the Committee. Thereafter The Agenda for individual cases for Meeting No. 30/AM08 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

**MEETING NUMBER**

**: 30/84-ALC3/2007 MEETING DATE : 01.11.2007**

**Online Agenda Case**

1

Case No.:5/26/84-ALC3/2007	Party Name:DAMAN POLYTHREAD LTD.,	Meet No/Date:30/84-ALC3/2007 01.11.2007	Status: Approved
HQ File :01/84/050/00147/AM08/	RLA File :03/94/040/00547/AM08/	Lic.No/Date:0310440979 27.08.2007	
Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case taking cue from SION at S. No. H-230 as detailed below: -			
Export item	Export Qty.	Import item	Qty. allowed
Narrow Woven Fabrics (Tapes) made out of PP MF Yarn.	3645 Kgs.	Polypropylene Granules /Resins/Chips	3669 Kgs.
		Master Batch (Polypropylene Dyed Chips/Relevant Colour Master Batch)	129.50 Kgs.
		U.V.Stabilizer (Relevant Master Batch)	25.70 Kgs.
		Spin Finish Oil	84.90 Kgs.
No repeat Advance Authorization shall be issued. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

2	<b>Case No.:4/26/84-ALC3/2007</b>	Party Name:EASTERN SILK INDUSTRIES LIMITED	Meet No/Date:30/84-ALC3/2007 01.11.2007	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00146/AM08/	RLA File :07/24/040/00359/AM08/	Lic.No/Date:0710053110 30.08.2007	
	<p>Decision: The Committee considered the case as per agenda and observed that it is not clear with the available details as to whether the silk yarn is spun/gassed or not. Further, firm have also not given the count-wise Qty. in respect of each type of yarn. In view of this Committee on the basis of available details felt that 2% wastage is adequate to manufacture export product and decided to ratify the Advance authorization issued in this case by allowing 2% wastage on the import item.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

3	<b>Case No.:11/26/84-ALC3/2007</b>	Party Name:BEST SELLERS APPARELS PVT LTD	Meet No/Date:30/84-ALC3/2007 01.11.2007	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00153/AM08/	RLA File :07/24/040/00396/AM08/	Lic.No/Date:0710053121 31.08.2007	Defer Date: 29.11.2007
	<p>Decision: The Committee considered the case as per agenda and observed that clarification sought from firm vide DGFT letter dated 29.10.2007 is still awaited. In view of this Committee decided to await the same and defer the case for re-listing on 29.11.2007.</p>			

	<b>Case No.:9/26/84-ALC3/2007</b>	Party Name:BEST SELLERS APPARELS PVT LTD	Meet No/Date:30/84-ALC3/2007 01.11.2007	<b>Status: Approved</b>
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HQ File :01/84/050/00151/AM08/	RLA File :07/24/040/00397/AM08/	Lic.No/Date:0710053119 31.08.2007	
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Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of TC, Mumbai conveyed vide their letter No. 18/2890/07/E-II/280 dated 24.10.2007 as detailed below: -

S. No	Export Product	Export Qty.	Import Product	Qty. allowed per Pc of export Product
1	Pants – 99% Cotton 1% Spandex Fabric <b>Style No. 140027414</b>	5651 Pcs	99% Cotton 1% Lycra 10 OZ vintage Indigo Crosshatch Stretch, SSQ 2236/2 U Gram SQ Metres: 341.49 Fabric Yarn Dyed Fabric Width – 56”/58”	0.7389 Sq. meter

The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to find out the Style No. from firm and check/monitor the same by imposing Style No. on export side.

<b>Case No.:15/26/84-ALC3/2007</b>	Party Name:STAND21 EXPORTS (INDIA) PVT LTD.	Meet No/Date:30/84-ALC3/2007 01.11.2007	<b>Status: Deferred</b>
HQ File :01/84/050/00157/AM08/	RLA File :04/24/040/00145/AM08/	Lic.No/Date:0410090869 03.09.2007	Defer Date: 27.11.2007

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the following information/documents from the firm: -

5	<ul style="list-style-type: none"> <li>(i) Detailed specification &amp; material of Sole;</li> <li>(ii) Specification of Sole, whether in sheet form or finished form</li> <li>(iii) Net content of import item No. 1 and 2 in export product and;</li> <li>(iv) Justification for use of 100% Nomex Thread in export product &amp; whether it is needed in specific order or style.</li> </ul> <p>It was therefore decided to defer the case for re-listing on 29.11.2007.</p>
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6	Case No.:19/26/84-ALC3/2007	Party Name:C.J.FABRICS,	Meet No/Date:30/84-ALC3/2007 01.11.2007	Status: Rejected
	HQ File :01/84/050/00161/AM08/	RLA File :32/24/040/00036/AM08/	Lic.No/Date:3210036154 07.09.2007	
	<p>Decision: The Committee considered the case as per agenda and observed that firm have neither given the Calculation sheet nor justification, in absence of which it is not possible to compute the requirement of inputs. In view of this Committee decided to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

7	Case No.:23/26/84-ALC3/2007	Party Name:MODERN THREADS INDIA LIMITED	Meet No/Date:30/84-ALC3/2007 01.11.2007	Status: Rejected
	HQ File :01/84/050/00165/AM08/	RLA File :03/95/040/00186/AM08/	Lic.No/Date:0310442264 07.09.2007	
	<p>Decision: The Committee considered the case as per agenda and observed that firm have not specified the Micron range of Carpet Grade Wool, which should be within reasonable variation i.e. 32 +/- 5%. In view of this</p>			

Committee decided to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:20/26/84-ALC3/2007	Party Name:KITEX GARMENTS LIMITED	Meet No/Date:30/84-ALC3/2007 01.11.2007	Status: Approved
HQ File :01/84/050/00162/AM08/	RLA File :10/24/040/00107/AM08/	Lic.No/Date:1010027278 10.09.2007	

8 Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export Product	Export Qty.	Import Product	Qty. allowed
1	Windbreaker Jacket 100% Nylon 210 T PU coated fabric and accessories.	45000 Pcs	100% Nylon Taffeta PU coated 210T 70+/- 10% GSM 55 inch width.  Eyelet of relevant material  Velcro polyester of relevant width  Bell Caps of relevant material  Drawcord polyester  Zipper/fastener of relevant size	135000 Sq mtr.  270000 Nos. with accountability clause.  1800 Meters with accountability clause.  180000 Nos. with accountability clause.  112261.5 Meters with accountability clause.  45000 Nos. with accountability clause.

The description of import item No. 1 may be amended to read as “100% Nylon Taffeta PU coated 210T, 70+/- 10% GSM”. Firm may be advised to apply the items of import in Sq mtrs. instead of Kgs. GSM of import and export shall match.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:21/26/84-ALC3/2007	Party Name:KITEX GARMENTS LIMITED	Meet No/Date:30/84-ALC3/2007 01.11.2007	Status: Approved
HQ File :01/84/050/00163/AM08/	RLA File :10/24/040/00109/AM08/	Lic.No/Date:1010027279 10.09.2007	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export Product	Export Qty.	Import Product	Qty. allowed
1	College Jacket 100% Nylon 210 T PU coated fabric 100% Nylong 19 T fabric and required accessories.	40000 Pcs	100% Nylon Taffeta PU coated 210T 70+/- 10% GSM width 55 inch.  100% Nylon Taffeta PU coated 190T 70+/- 10% GSM  Poppers of relevant material  Bell Caps of relevant material  Drawcord polyester  Zipper/fastener of relevant size	120000 Sq mtrs.  48572 Sq mtrs.  400000 Nos. with accountability clause.  Net to net with accountability clause.  99788 Meters with accountability clause.  40000 Nos. with accountability clause.

The description of import item No. 1 may be amended to read as "100% Nylon Taffeta PU coated 210T, 70+/-

10% GSM". Firm may be advised to apply the items of import in Sq mtrs. instead of Kgs. GSM of import and export shall match.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

10	Case No.:24/26/84-ALC3/2007	Party Name:MODEL EXIMS	Meet No/Date:30/84-ALC3/2007 01.11.2007	Status: <b>Deferred</b>
	HQ File :01/84/050/00166/AM08/	RLA File :06/24/040/00022/AM08/	Lic.No/Date:0610012285 10.09.2007	Defer Date: 15.11.2007
	Decision: The Committee considered the case as per agenda and observed that information/documents called for from firm vide DGFT letter dated 22.10.2007 is still awaited. In view of this Committee decided to await the same and defer the case for re-listing on 15.11.2007.			

11	Case No.:29/26/84-ALC3/2007		Party Name:MADURA COATS PRIVATE LIMITED,		Meet No/Date:30/84-ALC3/2007 01.11.2007		Status: <b>Approved</b>	
	HQ File :01/84/050/00171/AM08/		RLA File :35/24/040/00009/AM08/		Lic.No/Date:3510021638 13.09.2007			
	Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as applied for by the firm as detailed below: -							
	S. No	Export Product	Export Qty.	Import Product		Qty.		
	1	Polyester Corespun	23355	Polyester Filament Yarn		17102 Kgs		



	Sewing Thread	Kgs.	Polyester Staple Fibre upto 5 Dinear	6743 Kgs.
The GSM should match in both import & export.				
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

12	Case No.:34/26/84-ALC3/2007	Party Name:NASER BALI (GLOVES) PVT. LTD.	Meet No/Date:30/84-ALC3/2007 01.11.2007	Status: <b>Deferred</b>
	HQ File :01/84/050/00176/AM08/	RLA File :04/24/040/00224/AM08/	Lic.No/Date:0410091046 13.09.2007	Defer Date: 27.11.2007
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the following information/documents from the firm: -</p> <ul style="list-style-type: none"> <li>(i) Detail specification &amp; size of export product;</li> <li>(ii) Detail specification of import item No. 1 with GSM;</li> <li>(iii) Width of import item No. 2, 3 and 4;</li> <li>(iv) Net content of import item No. 1 in export product.</li> </ul> <p>It was therefore decided to defer the case for re-listing on 29.11.2007.</p>			

13	Case No.:39/26/84-ALC3/2007	Party Name:C.J.FABRICS,	Meet No/Date:30/84-ALC3/2007 01.11.2007	Status: Rejected
	HQ File :01/84/050/00181/AM08/	RLA File :32/24/040/00038/AM08/	Lic.No/Date:3210036272 21.09.2007	
	<p>Decision: The Committee considered the case as per agenda and observed that firm have neither given the Calculation sheet nor justification, in absence of which it is not possible to compute the requirement of inputs. In view of this Committee decided to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

### Manually generated agenda cases

Case No.675	M/s.Polycrest Innovations India Pvt.Ltd
NC 30/08 dt.01.11.2007	F.NO.1/84/50/563/AM07 –DES/V
Advance Authorization No No.0410088491 dated 23.03.2007 – under Para 4.7 of HBP(Vol1)/2004-2009.	
R.A. Ref.No.04/24/040/494/AM07 (Review Case)	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of TC, Mumbai conveyed vide their letter No. 18/27/07/E-II/280 dated 24.10.2007 as detailed below: -

Export Product	Export Qty.	Import Product	Qty. allowed per Pc of export product
1. Doctors Operation Gowns Scrub Pants. <b>Style No.899</b>	29952 Pcs	Fabric Vat Disperse dyed 55% cotton 45% polyester, 32/1 warp and fill 61" Finished 100X69 Greige (3.8 OZ per Sq. Yard)	2.12 Sq mtrs./Pc
2. Doctors operation	19008 Pcs	-do-	1.72 Sq mtrs./Pc

gowns scrub shirts set in sleeve <b>Style No.6796</b>			
3. Doctors operation gowns scrub shirts cap sleeve. <b>Style No.6792</b>	4752 Pcs	-do-	1.73 Sq mtrs./Pc

The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.676	M/s. Sonal Garments, Mumbai.
NC 30/08 dt. 01.11.2007	F.No. 01/84/162/563/AM-08/DES-V (Link F.No.01/84/162/425/AM07)
Ratification of input output norms against Annual Advance Licence No.0310387503 dated 29.6.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Annual Advance authorization issued in this case on repeat basis as detailed below: -

Export Product	Import Item	Import Qty. allowed per Pc of export product
Men's Long Size Full Sleeves Shirts made of 100% cotton yarn dyed flannel Twill chambray fabric, GSM-265+/-10%. <b>Style No.BP #</b>	1. 100% Cotton yarn dyed twill flannel fabric, GSM – 265+/-10%.  2. 100% Cotton Corduroy Fabric – GSM – 140+/-10%..	3.18 Sq.Mtrs./Pcs.  0.22 Sq.Mtrs./Pcs.

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The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.677	M/s. Sonal Garments, Mumbai.
NC 30/08 dt. 01.11.2007	F.No. 01/84/162/562/AM-08/DES-V (Link F.No.01/84/162/121/AM06)
Ratification of input output norms against Annual Advance Licence Nos.0310336665 dt. 29.6.2005; No.0310336661 dt. 29.6.2005; and No.0310387503 dt 29.6.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Annual Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/80/07-08/Hosy. dated 30.10.2007 as detailed below: -

Export Product	Import Item	Import Qty. allowed per Pc of export product
Men's Long Size Full Sleeves Shirts.  <b>Style No. F-715M-WV12</b>	100% Cotton yarn dyed chambray fabric, GSM – 190+/-10%.	3.25 Sq.Mtrs./Pcs.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

The above decision is applicable in respect of annual advance licence No.0310387503 dt. 29.6.2006.

Case No.678	M/s. Sonal Garments, Mumbai.
NC 26/08 dt. 04.10.2007	F.No. 01/84/162/564/AM-08/DES-V
Ratification of input output norms against Annual Advance Licence Nos.0310334315 dt. 14.6.2005; and No.0310387503 dt 29.6.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Annual Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/80/07-08/Hosy. dated 30.10.2007 as detailed below: -

Export Product	Import Item	Import Qty. allowed per Pc of export product
Men's Long Size Full Sleeves Shirts.  <b>Style No. F-715M-WV12</b>	100% Cotton yarn dyed chambray fabric, GSM – 190+/-10%.	3.25 Sq.Mtrs./Pcs.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.679	M/s. Sonal Garments, Bangalore
NC 30/08 dt. 01.11.2007	F.No. 01/84/162/023/AM-08/DES-V
Regarding issue of Export Obligation Discharge Certificate (E.O.D.C.) against Advance Licence No.0710007970 dated 4.4.2001.	

Decision: The Committee considered the case as per agenda and observed that this case has already been cleared by NC its meeting held on 19.07.2007 on the basis of CAD submitted by the firm. In view of this Committee decided to maintain the status quo, as there is no scope for enhancement in the Qty. of inputs as allowed by NC.

Firm may be informed accordingly.

Case No.680	M/s. Richa & Co., New Delhi.
NC 30/08 dt. 1.11.2007	F.No. 01/84/50/593/AM-06/DES-V
Refixation of input-output norms in respect of Advance Authorisation No.0510171007 dated 5.12.2005 issued under Para 4.7 of HBP.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Annual Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/93/07-08/Hosy. dated 31.10.2007 as detailed below: -

Export Product	Import Item	Import Qty. allowed per Pc of export product
Ladies shorts made of 100% cotton denim fabric, GSM-271  <b>Style No. C3204</b>	100% Cotton denim fabric, GSM – 271+/-10%.	1.95 Sq.Mtrs./Pcs.

The GSM should match in both import & export.

The Committee has also observed that Firm does not comply with the instructions/queries of office of TC, Mumbai, as such Committee decided to advise the firm to ensure full co-operation/compliance of such instructions/queries of technical authorities in future. The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.681	M/s. The Bombay Dyeing & Mfg. Co. Ltd., Mumbai.
NC 30/08 dt. 01.11.2007	F.No. 01/84/162/868/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0310446819 dt. 17.10.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	
RLA, Mumbai. Ref. No.03/95/40/608/AM08.	

Decision: The Committee considered the case as per agenda and observed that there are two made-ups: Bed sheet of various sizes and Pillow covers. The Committee after detailed deliberations in consultation with the representative of technical authorities present in the meeting decided to ratify the Annual Advance authorization issued in this case by allowing the import item with 2% wastage. Firm have to account for 1972923.78 Sq mtrs. of imported item in the export product.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.682	M/s.Mayur Uniquoters Ltd.
NC.30/08 dt.01.11.2007	F.NO.1/84/50/91/AM08-DES/V
Exports of Coated Technical Textiles product GSM 700 +/-10%, Net content of fabric for backing material 30800 sq. mtrs.	
Advance Llicence No1310024542 dt.27.06.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
RLA Ref.No.13/24/40/05/AM08 (Review Case)	

Decision: The Committee considered the case as per agenda and observed that in the minutes of its meeting held on 19.07.2007, the unit of measurement of the import item from S.Nos. 1 to 7 was inadvertently recorded as “Sq mtrs.” in place of “Gms”. In view of this Committee decided to grant expost-facto approval to this amendment in this case.

Case No.683	M/s. Norohna Impex International
NC 30/08 dt.01.11.2007	F.NO.1/84/162/728/AM08 -DES-V
Advance Authorization No No.0610012215 dt.20.08.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
.R.A Kanpur Ref.No.06/81/40/08/AM08	

Decision: The Committee considered the case as per agenda and observed that firm have requested for extension of time for Personal Hearing. The Committee decided to grant the same and call the applicant for P.H in its meeting to be held on 15.11.2007.

Firm may be informed accordingly.

Case No.684	M/s. Cuthberts Apparels Pvt. Ltd., Bangalore.
NC 30/08 dt. 01.11.2007	F.No. 01/84/162/700/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0710052967 dt. 20.8.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	
RLA, Bangalore. Ref. No.07/24/40/360/AM08.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as applied for by the firm as detailed below: -

Export Product	Export Qty.	Import Product	Qty. allowed
1). Knitted babies sleepsuits made of 80% cotton 20% polyester.	9750 Pcs.	1). 80% cotton 20% polyester knitted fabric GSM-220(pink).	9116.250 Sq. Mtrs.
2) Knitted babies sleepsuits	9750 Pcs.	2). 80% cotton 20%	7790.250 Sq.



made of 80% cotton 20% polyester.		polyester knitted fabric GSM-220(Blue).	Mtrs.
3). Knitted babies sleepsuits made of 80% cotton 20% polyester	9750 Pcs.	3). 80% cotton 20% polyester knitted fabric GSM-220(Blueyarn/dyed).	9116.250 Sq. mtrs.
4). Knitted babies sleepsuits made of 80% cotton 20% polyester	9750 Pcs.	4). 80% cotton 20% polyester knitted fabric GSM-220(Blue yarn dyed)	7790.250 Sq. mtrs.

The GSM of import and export shall match.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to find out the Style No. from firm and check/monitor the same by imposing Style No. on export side.

Case No.685	M/s. Fabrotex Exports Pvt. Ltd., Bangalore.
NC 30/08 dt. 01.11.2007	F.No. 01/84/162/701/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0710053087 dt. 28.8.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	
RLA, Bangalore. Ref. No.07/24/40/370/AM08.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as applied for by the firm as detailed below: -

Export Product	Export Qty.	Import Product	Import Qty.
1). Infant Girls Top 100% Cotton Woven Infant Girls Top SS WN SQR NK Top-Art.	36890 Pcs.	100% Cotton Dyed Woven Poplin Fabric 56/57" full width 144x74 43Sx43S.	52879 Sq. Mtrs.

<b>Style No. X1468B</b>			
2). Toddler Girls Top 100% Cotton Woven Toddler Girls Top Pleated SQR NK Top-Art.	29510 Pcs.		
<b>Style No. G1168B</b>			
3). Girls Top 100% Cotton Woven Girls Top Pleated SQR NK Top-Art.	20460 Pcs.		

The GSM of import and export shall match.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have find out the Style No. in respect of export item No. 3 from firm and check/monitor the same by imposing Style No. mentioned above on export side.

Case No.686	M/s. Chelsea Mills
NC.30/08 dt.01.11.2007	F.NO.1/84/162/600/AM08 –DES/V
Advance Llicence No 0510205902 dt.06.07.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
R.A.' Ref.No.05/24/40/239/AM08	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of TC, Mumbai conveyed vide their letter No. 18/2871/07/E-II/293 dated 24.10.2007 as detailed below: -

S. No	Export Product	Export Qty.	Import Product	Qty. allowed per Pc of export Product
1	100% cotton denim	5732 Pcs	1) 100% cotton denim fabric GSM-	2.58 Sq. meter

	women's jeans		340+/-10%  2) 100% cotton denim fabric lining GSM-180+/-10%  3) Snap Fasteners of relevant width 4) Polyester Thread 5) Pumice Stone 6) Fusible Interlining	0.20 Sq mtrs.  5 sets  420 Mtrs. 0.22 Kgs. 0.15 Sq mtrs.
2	98% cotton 2% Spandex stretch denim women's Jeans	9690 Pcs	1) 98% cotton 2% Spandex stretch denim fabric, GSM-340+/-10% 2) 100% cotton dyed fabric lining GSM-180+/-10% 3) Snap Fasteners of relevant width 4) Revets  5) Polyester Thread 6) Fusible Interlining	2.58 Sq. meter  0.315 Sq. meter  1 set  6 sets  420 Mtrs. 0.15 Sq mtrs.

The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to find out the Style No. from firm and check/monitor the same by imposing Style No. on export side.

Case No.687	M/s.Lastolite Imaging Solution Pvt. Ltd Chennai
NC.30/08 dt.01.11.2007	F.NO.1/84/162/724/AM08 –DES/V
Exports of Cubelite made out of synthetic fabric size 2 Feet code A2486(off white nylon taffeta PU CV Coated width 60 Inches).	
Advance Llicence No 0410090738 dt.29.08.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	

Decision: The NC considered the case as per the agenda and in consultation with the technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the inputs with a wastage of 20% for export of 4 ft. cubelite, 30% for export of 2 ft. cubelite and 40% for export of 3ft. cubelite in the 60 inches width of running fabric on repeat basis.

Export item	Export Qty.	Import item	Qty. allowed
1.Cubelite made out of Nylon Taffeta Coated Synthetic Fabric, Size: 2 Ft. Style Code: A2486	500 Pcs	Synthetic Fabric, Nylon Taffeta Coated Fabric – 1) for Size: 2 Ft.  2) for Size: 3 Ft.	1) 1820 Sq mtrs.  2) 6902 Sq mtrs
2.Cubelite made out of Nylon Taffeta Coated Synthetic Fabric, Size: 3 Ft. Code : A3686	850 Pcs	3) for Size: 4 Ft.	3) 4320Sq mtrs.
3. Cubelite made out of Nylon Taffeta Coated Synthetic Fabric, Size: 4 Ft. Style Code: A4886	400 Pcs		

RLA shall be advised to issue Advance Authorization under this category and accordingly adhoc norms shall be allowed for one year on repeat basis and such adhoc norms fixed shall be published on the official website for information of the exporters.

Case No.688	M/s. Calico Trends, Kanpur.
NC 30/08 dt. 01.11.2007	F.No. 01/84/162/554/AM-07/DES-V
Ratification of input output norms against Advance Authorisation No.0610010966 dt. 28.07.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case in partial modification of its earlier decision take in its meeting held on 22.02.2007 as detailed below: -

<u>S.No</u>	<u>The items of import</u>	<u>Qty. allowed</u>	
1.	Synthetic Lining/uppers material	As per SION, G-45, 1a	
2.	Insole sheet/midsole	As per SION, G-45, 1g	
3.	Toe caps with strips	Net + 1 % wastage	4. Shanks
	Net + 1 % wastage	5. Shoe fitting for lace	
	Net + 1 % wastage	6. Metallic fitting/Hooks/D-Rings	Net + 1 %
wastage 7.	Counter sheet	As per SION, G-45, 1e	
8.	Thermoplastic cement Rod	11 Gms./Pair	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.689	M/s. Calico Trends, Kanpur.
NC 28/08 dt. 18.10.2007	F.No. 01/84/50/493/AM-07/DES-V
Ratification of input output norms against Advance Authorisation No.0610011703 dt. 01.02.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing all import items as as per SION at S.No. G-7 except Bleaching Agent and Oil for pull up finish and special liquor for brush/off/two tone. The description of export products may be amended to read as

Export Product No. 1: - “Gents Leather half boot lasted upper containing 4 Sq ft. of finished leather per Pair ” and;

Export Product No.2: - “Gents Leather lasted shoe upper containing 2 Sq ft. of

finished leather per Pair”.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.690	M/s.Calico Trends
NC 30/08 dt.01.11.2007	F.NO.1/84/50/34/AM08 -DES-V
Export of Gents Leather half Boot lasted uppers	
Advance Authorization No No.0610011962 dt.01.05.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
.R.A Kanpur Ref.No.06/24/040/02/AM08	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing all import items as per SION at S.No. G-7 except Bleaching Agent and Oil for pull up finish and special liquer for brush/off/two tone. The description of export products may be amended to read as “Gents Leather half boot lasted upper containing 4 Sq ft. of finished leather good/Pair”.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.691	M/s.Abdulah Tannery Pvt. Ltd.
NC 30/08 dt.01.11.2007	F.NO.1/80/50/535/AM07 -DES-V
Export of Gents Leather half Boot lasted uppers fitted wdith or without steel toe caps.	
Advance Authorization No No.0610011064 dt.21.08.2006 – under Para 4.7 of HBP(Vol1)2004-2009.	
.R.A Kanpur Ref.No.06/81/040/20/AM08	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the following information/documents from the firm: -

- (i) Net content of finished leather per Pair.

It was therefore decided to defer the case for re-listing on 29.11.2007.

Case No.692	M/s.Aditya Birla Nuvo Ltd
NC 30/08 dt.01.11.2007	F.NO.1/84/50/222AM07 -DES-V
Export of Scoured Wool Below 32.00 Micron	
Advance Authorization No No.0210092180 dt.03.08.2006 – under Para 4.7 of HBP(Vol1)2004-2009.	
.R.A Kolkata Ref.No.02/24/040/125/AM07	

Export Product	Export Qty.	Import Product	Import Qty.
Scoured Wool Below 32.00 Micron clean weight basis	200000 Kgs	Greasy Wool, on net clean weight basis	200000 Kgs.

**Decision:** The Committee considered the case as per the agenda and decided that the Bill of Entry for this licence may be called and gross weight mentioned on Bill of Entry be totaled up to be imposed on import quantity. Wastage % of clean weight as certified by the International Agency be imposed and the total be taken into account for the quantity mentioned in the export product. Both gross weight and net weight of greasy wool be imposed on licence. Accordingly, the case may be ratified on repeat basis.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

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